

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2432  
ANSWERED ON:25.07.2014  
DISPOSAL OF MEDICAL WASTE  
Shanavas Shri M. I.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has taken note of a large number of used medical equipment including syringes, needles, saline bottles, IV drips and vials etc. being repackaged and sold across the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of existing laws/regulations in respect of disposal of medical waste; and
- (d) the steps taken/proposed to be taken by the Government for their strict enforcement across the country?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) to (d): The Bio-medical Waste (Management and Handling) Rules, 1998, as amended, have been notified for management of bio-medical waste in the country. The repackaging and sale of used medical equipment i.e. syringes, needles, saline bottles, vials, etc. is not permitted under these Rules. The responsibility for implementation of these rules lies with State Pollution Control Board or Pollution control Committees.

However, as far as three Central Government Hospitals located in Delhi namely Safdarjung Hospital, Dr. RML Hospital and LHMC & associated Hospitals are concerned, no such incident has come to the notice. In these Hospitals, auto disposable syringes are being used. All the disposable items are being disposed of as per the Bio-medical Waste (Management & Handling) Rules, 1998, as amended.